

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) After obtaining the necessary regulatory clearances, the work on the Competition venues and the Training venues has commenced and is progressing as per schedule. Time Lines, against key parameters are being monitored, on a web-based monitoring system developed by the Ministry of Youth Affairs and Sports. The work on the major stadia of Sports Authority of India (SAI)/Central Public Works Division (CPWD) – Jawaharlal Nehru Stadium, Indira Gandhi Indoor Stadium and National Stadium is progressing on schedule, as is the work on Thyagaraj Stadium of Government of NCT of Delhi (GNCTD). The work at the Siri Fort Complex and Yamuna Sports Complex of Delhi Development Authority (DDA), and the Talkatora Indoor Stadium of New Delhi Municipal Committee (NDMC), and R.K. Khanna Tennis Stadium, have fallen marginally behind schedule, but the pace of work has now attained optimum level, and shortfall against targeted percentages would be bridged.

The work at Dr. SPM Swimming Complex, Cycling Velodrome and the Wrestling Stadium at Indira Gandhi Indoor Stadium Complex, suffered a delayed start due to some design issues and certain clearances. These have since been resolved, and the work has now achieved optimum level. The work at Dr. Karni Singh Shooting Ranges of SAI/CPWD, also suffered a delayed start, due to certain design issues. These have been resolved and work has commenced. The work at Rugby Stadium at Delhi University has also commenced and is now at a rapid pace. The work at the Training (Practice) venues – Chhatrasal Stadium and Ludlow Castle Hall of GNCTD started late due to some clearance related issues which have now been addressed. The Ministry of Youth Affairs and Sports is closely monitoring the enormous work involved, in organizing the infrastructure for the Games. As a result of the efforts put in by all the concerned agencies, various sports facilities would be completed well in time for the Games.

Indian efforts to stop terrorism

24. SHRI NANDAMURI HARIKRISHNA:
SHRI M.V. MYSURA REDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that India's efforts to place sanctions on Jaish-e-Mohammad founder Maulana Masood Azhar and Azam Cheema who is LeT's operative accused in Mumbai Train Blasts under UN's Al Qaeda and Taliban sanctions Resolution 1267 have been blocked by UK and China; and

(b) if so, the reasons behind the above move by both the countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) Government has submitted applications to the UN Security Council Committee established pursuant to UN Security Council Resolution 1267 (1999), seeking the inclusion of three Pakistan-based terrorists, Maulana Masood Azhar, Abdur Rahman Makki

and Azam Cheema, in the Consolidated List of entities and individuals associated with Al-Qaida and the Taliban. In accordance with the established procedure of this Committee, its membership is limited to permanent and non-permanent members of the UN Security Council. Its deliberations regarding applications for listing and de-listing of individuals and entities take place in closed sessions. Non-members of the UN Security Council are formally apprised of the outcome of their applications only at the time of a final decision. Government is pursuing these applications with the members of the Committee.

Number of Indian students in Australia

†25. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the total number of Indian students in Australia;
- (b) the States from where students go to Australia each year;
- (c) the total number of incidents of discrimination, misbehaviour and attacks against Indians abroad especially in Australia during the last one year;
- (d) the number of Indians injured in these incidents;
- (e) the steps taken by Government for the security of Indians after the incidents of racial discrimination in Australia; and
- (f) the outcome thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) As per the statistics published by the Department of Education, Employment and Workplace Relations of the Government of Australia, the total enrolment of Indian students in Australia in the year 2008 was 97,035.

(b) Students from all over India, predominantly from Punjab, Gujarat, Andhra Pradesh and Haryana go to study in Australia. Precise details are not available.

(c) and (d) The information is being compiled and would be placed on the Table of the House.

(e) and (f) Details are enclosed as Statement.

Statement

Details of steps taken by Government for the security of Indians in Australia

The issue of attack on Indian students in Australia has been taken up at the highest level. In a telephonic conversation, when the Australian Prime Minister Kevin Rudd called our Prime Minister immediately after his assumption of office, our concerns at the attacks on Indian students were conveyed to him suitably. The Prime Minister made a reference to this in the course of his reply to the debate in the Parliament on the motion of thanks for the President's address to the joint sitting of both houses. The Minister of External Affairs has also conveyed our deep concerns to his counterpart in the Government of Australia.

†Original notice of the question was received in Hindi.